

**GOVERNMENT OF INDIA
RAILWAYS
LOK SABHA**

UNSTARRED QUESTION NO:2296

ANSWERED ON:09.03.2000

AWARDING OF UNDER GROUND CABLE CONTRACT

A. VENKATESH NAIK;ASHOK NAMDEORAO MOHOL;CHANDRA NATH SINGH;RAGHUNATH JHA;TUFANI SAROJ

Will the Minister of RAILWAYS be pleased to state:

- (a) whether the attention of the Government has been invited to the news item captioned 'Govt contract for firm under lockout' appearing in the Indian Express dated February 13, 2000;
- (b) If so, the facts reported therein;
- (c) whether the Government have conducted an enquiry to find out the officials responsible for awarding said contract to such company;
- (d) if so, the outcome thereof; and
- (e) the action being taken against the guilty officials ?

Answer

MINISTER OF STATE IN THE MINISTRY OF RAILWAYS

(SHRI DIGVIJAY SINGH)

(a) :Yes Sir.

(b) :It is reported in the newspaper that award of contract on M/s. Victor Cable was arbitrary when the firm was under lock out and this did not deter Railway Board from placing yet another order for Rs.7.6 crs.

(c to e) : Does not arise, as newspaper report is not factually correct. M/s Victor Cables was an R.D.S.O. approved source for supply of signalling cables and the firm has successfully supplied signalling cables in the past. The tender of signalling cable was considered and settled as per the existing norms and contracts for supply of cables against this tender were placed on several RDSO approved firms. There was no intimation regarding lock out of the firm at the time of tender consideration. Subsequently after ascertaining the facts, the order on M/s. Victor Cable has been cancelled following due procedure.

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